

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 132**  
**CP No. 422/2016**

**IN THE MATTER OF:**

Bank of Baroda

.... Applicant / petitioner

Vs

Metaphor Exports Pvt. Ltd.

.... Respondent

**Under Section 433(e) and 434, 439, CIRP**

**Order delivered on 19.02.2020**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S.K MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

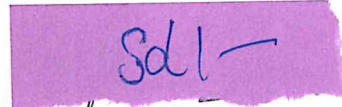
For the petitioner -

**ORDER**

Due to paucity of time, matter could not be heard. Accordingly, hearing is deferred to 20.03.2020.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

19.02.2020  
Aarti Makker